The Bombay Betting Tax Act, 1925

Act 6 of 1925

Keyword(s):
Backer, Bet, Licensee, Licensed Bookmaker, Totalisator

Amendments appended: 48 of 1958, 15 of 2010
THE BOMBAY BETTING TAX ACT, 1925.

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BOMBAY ACT No. VI OF 1925
[THE BOMBAY BETTING TAX ACT, 1925]*
[26th November 1925]

Amended by Bom. 4 of 1931.
Adapted and modified by the Adaptation of Indian Laws Order in Council, Amended by Bom. 11 of 1943.
Adapted and modified by the Bombay Adaptation of Laws (State and Concurrent Subjects) Order, 1956.
Amended by Bom. 48 of 1958.
Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
Amended by Mah. 12 of 1965.
""" 30 of 1965.
""" 44 of 1974. (24-10-1974)†
""" 33 of 1976. (1-11-1976)†

An Act to impose a tax on certain forms of betting.

WHEREAS it is necessary to make an addition to the public revenue of the Bombay Presidency and for that purpose to impose a tax on certain forms of betting;

AND WHEREAS the previous sanction of the Governor General required by section 80A of the Government of India Act has been obtained for the passing of this Act; it is hereby enacted as follows:

1. This Act may be called the Bombay Betting Tax Act, 1925. Short title.

2. It extends to the whole of the [State of Maharashtra].

3. (1) It shall come into operation in—
   (a) the City of Bombay, and
   (b) the Cantonment of Poona.

   (2) The Government may, by notification in the [Official Gazette], direct that this Act or any portion thereof shall come into operation in any other area in the [State of Maharashtra] on such date as may be specified in such notification:

Provided that on the commencement of the Bombay Race-courses Licensing and the Bombay Betting Tax Acts (Extension and Amendment) Act, 1958, it shall come into force in those areas in which the Hyderabad Horse Racing and Betting Tax Regulation, 1358F, was in force immediately before such commencement.] Extent.

1 For Statement of Objects and Reasons, see Bombay Government Gazette, 1925, Part V, p. 62; for Report of Select Committee, see ibid., 1925, Part V, pp. 259-62; and for proceedings in Council, see Bombay Legislative Council Debates, 1925, Vols. XV and XVI.
2 The words “certain forms of” were substituted for the word “totaliser” by Bom. 4 of 1931, s.2.
3 The word “Totaliser” was deleted, ibid., s. 3.
4 This section was substituted for the original by Bom. 48 of 1958, s. 4(a).
5 These words were substituted for the words “State of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
6 The words “on the first day of December 1925” were repealed by Bom. 4 of 1931, s. 4.
7 The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.
8 This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
9 The words “Official Gazette” were substituted for the words “Bombay Government Gazette” ibid.
10 This proviso was added by Bom. 48 of 1958, s. 4(b).
11 The Act was extended to that part of the State of Bombay to which immediately before the commencement of Bom. 48 of 1958 it did not extend (vide Bom. 48 of 1958, s. 2).
† This indicates the date of commencement of Act.
4. In this Act unless there is anything repugnant in the subject or context—
   
   (i) "backer" includes any person who bets at a totalisator or with a licensed
   bookmaker [on a horse-race [or dog-race] held on a race-course, being a race-
   course which is situated in this State or outside it;]
   
   (ii) "bet" includes "wager", and "betting" includes "wagering";
   
   (iii) "prescribed" means prescribed by rules under this Act;
   
   (iv) "licensee" means a person to whom a licence has been granted for horse-
   racing on a race-course under section 4 of the Bombay Race-courses Licensing
   Act, 1912;
   
   (v) "licensed bookmaker" means any person who carries on the business
   or vocation of or acts as a bookmaker or turf commission agent under a licence
   or permit issued by a licensee to enable him to carry on his business or vocation
   under the Bombay Race-courses Licensing Act, 1912, [or of the Maharashtra Dog
   Race-courses Licensing Act, 1976,] as specified in the licence or permit;]
   
   (vi) "totalisator" means a totalisator in an enclosure which the licensees
   have set apart in accordance with the Bombay Race-courses Licensing Act, 1912
   [or of the Maharashtra Dog Race-courses Licensing Act, 1976,] [or a totalisator
   which the licensees have set up in any other place approved by the State Govern-
   ment in this behalf, and includes any instrument, machine or contrivance known as the
   totalisator or any other instrument, machine or contrivance of a like nature or any
   scheme for enabling any number of persons to make bets with one another on the
   like principles [or a horse-race [or dog-race] held on a race-course, being a race-
   course which is situated in this State or outside it;]
   
   (vii) the words and expressions used in this Act, but not defined, shall have the
   meanings respectively assigned to them in the Bombay Race-courses Licensing
   Act, 1912 [or, as the case may be, the Maharashtra Dog Race-courses Licensing
   Act, 1976].

5. There shall be charged, levied and paid to the Government of Maharashtra
out of all monies paid into any totalisator by way of stakes or bets a tax on backers
hereinafter referred to as the totalisator tax such as rate not exceeding [15 per
cent.] of every sum so paid as the [State Government may from time to time
notify;] and such portion of the monies so paid into a totalisator as is equal to the amount of the totalisator tax at the rate notified as aforesaid by the [State Government in this behalf shall be deemed to have been paid by the
backer on account of the totalisator tax and shall be received by the licensees on behalf of the Government of Maharashtra].

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1 This clause was substituted for the original clause by Bom. 4 of 1931, s. 5(a).
2 This portion was always deemed to have been added with effect from 1st May 1973, by
   Mah. 44 of 1974, s. 3.
3 These words were inserted by Mah. 33 of 1976, s. 11, Sch.
4 This clause was inserted by Bom. 4 of 1931, s. 5(b).
5 These words were inserted by Mah. 33 of 1976, s. 11, Sch.
6 This clause was re-numbered as clause (vi) by Bom. 4 of 1931, s. 5(c).
7 These words were inserted by Mah. 12 of 1963, s. 3.
8 These words were inserted by Mah. 33 of 1976, s. 11.
9 These words were substituted for the words "Government of Bombay" by the Maharashtra
10 These figures and words were substituted for the figures and words "12½ per cent" by Mah. 30
   of 1965, s. 2.
11 The words "Provincial Government" were substituted for the words "Governor in Council"
   by the Adaptation of Indian Laws Order in Council.
12 This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
13 For Notification under this section, see Government Notification in the Revenue Department,
   No. 4397A, dated the 17th June 1926, published in the Bombay Government Gazette, 1926, Part I,
   p. 1439.
6. The licensees shall forward at the time and in the manner and to the office of the totalisator prescribed in this behalf a return stating the total amount of the monies paid into tax by the totalisator at any meeting [in respect of a horse-race or any dog-race] held on a race-course, being a race-course which is situated in this State or outside it] and shall whenever required make over to the prescribed officer the amount of the tax collected at each meeting.

7. Every person having the custody or control of totalisator accounts shall, when required in writing by an officer empowered in this behalf by the Government, permit such officer or an officer authorized in writing by him in this behalf to inspect and to take copies of them.

8. (1) There shall be charged, levied and paid to the Government of Maharashtra out of all monies paid or agreed to be paid to a licensed bookmaker by a backer in respect of a bet made in an enclosure set apart by the licensees, in accordance with the provisions of the Bombay Race-courses Licensing Act, 1912 [or of the case may be the Maharashtra Dog Race-courses Licensing Act, 1976.] on any race, held on a race-course, being a race-course which is situated in this State or outside it; a tax, hereinafter referred to as the betting tax, at such rates not exceeding 15 per cent of all such monies as the Government may notify in this behalf.

(2) The betting tax shall be collected and paid to Government in such manner as may be prescribed.

9. (3) The betting tax payable under this section shall on default be recoverable from the defaulter as an arrear of land revenue.

10. The totalisator tax payable under section 5 shall be recoverable from the licensees as an arrear of land revenue.

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1 * This portion was deemed always to have been inserted with effect from 1st May 1973 by Mah. 44 of 1974, s. 4.
3 These words were inserted by Mah. 33 of 1976, s. 11, Sch.
4 * These words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation of Indian Laws Order in Council.
5 * This word was substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.
6 * Sections 8 and 9 were inserted by Bom. 4 of 1931, s. 6.
8 * The words “as from such date as may be notified by the State Government in this behalf” were deleted by Mah. 30 of 1965, s. 3(a).
9 * These words were substituted for the words “Government of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
10 * These words were inserted by Mah. 33 of 1976, s. 11, Sch. 3 (3).
11 This portion was deemed always to have been inserted with effect from 1st May 1973 by Mah. 44 of 1974, s. 5.
12 These figures and words were substituted for the figures and words “12½ per cent” by Mah. 30 of 1965, s. 3(b).
13 This sub-section was added by Bom. 48 of 1958, s. 4(e).
14 These words “the Provincial Government” were substituted for the words “the Government” by the Adaptation of Indian Laws Order in Council.
15 This section was re-numbered by Bom. 4 of 1931, s. 7.
Rules. 11. The **State Government** may make rules for securing the payment of the totalisator tax, [and the betting tax], the production and inspection of accounts kept under this Act, and generally for carrying into effect the provisions of this Act and for dealing with such matters as are herein directed to be prescribed.

12. [The amendment made by this section has been incorporated in the Bombay Entertainments Duty Act, 1923.]

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1 This section was re-numbered by Bom. 4 of 1931, s. 7.
2 The words "Provincial Government" were substituted for the words "Governor in Council" by the Adaptation of Indian Laws Order in Council.
3 This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
5 These words were inserted by Bom. 4 of 1931, s. 8.

CONTENTS.

PREAmBLE.

SECTIONS.

1. Short title.

2. Extension of Bom. III of 1912 and Bom. VI of 1925 to the rest of the State of Bombay.

3-4. [Amendments made by sections 3 and 4 have been incorporated in the Bombay Racecourses Licensing Act, 1912 and the Bombay Betting Tax Act, 1925.]

5. Repeal and Savings.
BOMBAY ACT No. XLVIII OF 1958.\(^1\)

[The Bombay Race Courses Licensing and the Bombay Betting Tax Acts (Extension and Amendment) Act, 1958.]

[13th May, 1958.]

An Act to extend the Bombay Racecourses Licensing Act, 1912 and the Bombay Betting Tax Act, 1925, to the rest of the State of Bombay and to amend them for certain purposes.

WHEREAS the Bombay Race Courses Licensing Act, 1912, and the Bombay Betting Tax Act, 1925, extend only to the pre-Reorganisation State of Bombay excluding the transferred territories;

AND WHEREAS in the Hyderabad area of the State of Bombay there is in force the Hyderabad Horse Racing and Betting Tax Regulation, 1358 F;

AND WHEREAS it is expedient that the Bombay Race Courses Licensing Act, 1912 and the Bombay Betting Tax Act, 1925, be extended to the rest of the State of Bombay and those Acts in their application to the whole of that State be further amended for the purposes hereinafter appearing and in consequence thereof the corresponding provisions aforesaid in the said Hyderabad area be repealed; It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Race Courses Licensing and the Bombay Betting Tax Acts (Extension and Amendment) Act, 1958.

2. The Bombay Race Courses Licensing Act, 1912 (hereinafter referred to as the principal Act of 1912") and the Bombay Betting Tax Act, 1925 (hereinafter referred to as the principal Act of 1925") are hereby extended to that part of the State of Bombay to which immediately before the commencement of this Act, they did not extend.

3. [Amendments made by sections 3 and 4 have been incorporated in the Bombay Race Courses Licensing Act, 1912 and the Bombay Betting Tax Act, 1925.]

4. The Hyderabad Horse Racing and Betting Tax Regulation, 1358F, is hereby repealed:

5. Provided that such repeal shall not affect—

(a) the previous operation of the Regulation so repealed, or

(b) any penalty or punishment incurred in respect of any offence committed against any of the provisions of the Regulation so repealed, or

\(^1\)For Statement of Objects and Reasons, see Bombay Government Gazette, 1958, Extra.,
(c) any investigation, legal proceeding or remedy in respect of such penalty or punishment;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty or punishment may be imposed as if this Act had not been passed:

Provided further that anything done or any action taken (including notifications issued or authorisations made) by or under the provisions of the Regulation so repealed shall be deemed to have been done or taken under the corresponding provisions of the principal Act of 1912, or, as the case may be, the principal Act of 1925, and shall until altered, repealed or amended under that Act continue in force accordingly but with this modification that the assessment of the tax in respect of any liability therefor incurred in the area concerned before the commencement therein of the principal Act of 1925, shall be made at the rates imposed by or under the Regulation so repealed and any proceedings pending in any area before any authority under the provisions of the Regulation repealed shall on the commencement therein of the principal Act of 1925 stand transferred to the corresponding authority under that Act and be disposed of accordingly.

Explanation.—In this section, "the principal Act of 1912" or "the principal Act of 1925" mean that Act as amended and extended by this Act.
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Betting Tax (Amendment) Act, 2010 (Mah. Act No. XV of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2010.

(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette”, on the 30th April 2010.)

An Act further to amend the Bombay Betting Tax Act, 1925.

WHEREAS it is expedient further to amend the Bombay Betting Tax Act, 1925, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Bombay Betting Tax (Amendment) Act, 2010.
2. In section 8 of the Bombay Betting Tax Act, 1925, in the figures and words “25 per cent.” the figures and words “30 per cent.” shall be substituted.